GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 75 / 2008-Customs (N.T.)

New Delhi, the 23rd June, 2008 2 Ashadha, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby appoints the Commissioner of Central Excise, Jaipur-I to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs Inter Container Depot, Tughlakabad, New Delhi for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Maiden Trading Company Private Limited, F-1093, RIICO Industrial Areas, Phase-III, Bhiwadi, Rajsthan and Others issued vide, DRI. F.No.338/XIV/75/2006 dated the 11th February, 2008, by the Additional Director General, Directorate of Revenue Intelligence, D Block: I.P.Bhawan: I.P.Estate, New Delhi.

[F.No. 437/24/2008-Cus.IV]

(Aseem Kumar)
Under Secretary to the Government of India